

- (c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. See No. L.T. 2654/18/25]

- (ii) (a) Annual Report and Accounts of the Rajiv Gandhi National Institute of Youth Development (RGNIYD), Sriperumbudur, Tamil Nadu, for the year 2022-23, together with the Auditor's Report on the Accounts.

- (b) Review by Government on the working of the above Institute.

- (c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. See No. L.T. 2655/18/25]

ANNOUNCEMENT BY THE CHAIR

MR. CHAIRMAN: Hon. Members, a copy each of the Waqf (Amendment) Bill, 2025 and the Mussalman Wakf (Repeal) Bill, 2025 as passed by Lok Sabha, has been laid on the Table of Rajya Sabha. I have admitted the notices received from the Minister of Minority Affairs for consideration and passing of the Bills in Rajya Sabha today, by waiving off the requirement of two days notice period under Rule 123 of Rules of Procedure and Conduct of Business in the Council of States (Rajya Sabha). Accordingly, a Supplementary List of Business has been issued for today for taking up these Bills for consideration and passing.

A copy each of the Bills has been circulated to Members electronically through Members' portal in the early hours of today so as to enable them to peruse the same. In view of the short time period available to Members, I have decided that those Members who desire to give notices of Amendments to the said Bills may do so now till 1 p.m. so as to enable the Secretariat to process and circulate the list of Amendments.

The combined discussion on the Bills has been scheduled to commence at 1 p.m. today.

SHRI SAKET GOKHALE: Sir, I have a point of order.

MR. CHAIRMAN: Shri Saket Gokhale, point of order!

SHRI SAKET GOKHALE: Sir, I refer to Rule 95 in the Rules of Procedure and Conduct of Business. Under this Rule, hon. Members are to be given, at least, 24 hours to move Amendments to a Bill. A Bill is passed in the Lok Sabha at 2 o'clock in the night. Next day, in the morning, it is brought in. So, when do hon. Members get the time to move Amendment? We are just seeing a copy of the Bill right now. We need some time, at least, to move Amendments to the Bill. It is a very serious legislation. So, Sir, an hour and a half is not enough for us to read the Bill and move our Amendments. We need a little bit of time to do that.

MR. CHAIRMAN: One, I believe in your intellect and your fast speed and, secondly, in what I said a while ago, the issue has been addressed. Now, Reports to be laid...

THE LEADER OF THE OPPOSITION (SHRI MALLIKARJUN KHARGE): Sir,...

MR. CHAIRMAN: Yes, hon. Leader of the Opposition.

SHRI MALLIKARJUN KHARGE: Sir, I rise in deep anguish. My life has always been an open book. It has been full of struggles.

MR. CHAIRMAN: Khargeji, you are making reference to what?

SHRI JAIRAM RAMESH: Sir, please allow him to speak. ...*(Interruptions)*... Please allow him to speak.

MR. CHAIRMAN: Are you making some reference?

SHRI MALLIKARJUN KHARGE: Yes.

MR. CHAIRMAN: May I take it just before Zero Hour?

SHRI MALLIKARJUN KHARGE: Okay.

MR. CHAIRMAN: Now, we shall take up Report of the Department-Related Parliamentary Standing Committee on Coal, Mines and Steel; Shri Aditya Prasad.
